

SHRI V. TULSIRAM : I am not allowed to speak...

Institute of India, Pune, for the year 1985-86.

MR. SPEAKER : Yes, you are allowed to speak, but everything will be done according to rule.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

SHRI V. TULSIRAM : What about that which our leader has given...

[Placed in Library. See No. LT-4276/87]

MR. SPEAKER : Your leader is also humbly requested...*(Interruptions)*

**Statements explaining reasons for not laying the Annual Reports and Audited Accounts of Karnataka Dairy Development Corporation and Rajasthan State Dairy Development Corporation**

SHRI V. TULSIRAM : When you are considering ?

*(Interruptions)*

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : I beg to lay on the Table—

12.17 hrs.

PAPERS LAID ON THE TABLE

[English]

**Review on the working of and Annual Report of the Film and Television Institute of India for 1985-86, etc. and a Statement showing reasons for delay in laying these papers**

- (1) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Karnataka Dairy Development Corporation Limited, Bangalore, for the year 1984-85 and 1985-86 within the stipulated period of nine months after the close of the Accounting Year.

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI A. K. PANJA) : I beg to lay on the Table—

- (2) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1980-81 and onwards within the stipulated period of nine months after the close of the Accounting Year.

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Film and Television Institute of India, Pune for the year 1985-86.

[Placed in Library. See No. LT-4278/87]

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Film and Television Institute of India, Pune, for the year 1985-86 together with Audit Report thereon.

12.18 hrs.

ESTIMATES COMMITTEE

[English]

- (iii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Film and Television

**Forty-fifth and Forty-sixth Reports**

SHRIMATI CHANDRA TRIPATHI (Chandauli) : I beg to present the following

reports of Estimates Committee :

- (i) Forty-fifth Report on Ministry of Home Affairs—Voluntary Organisations and Minutes of the sittings of the Committee relating thereto.
- (ii) Forty-sixth Report on Action taken by Government on the recommendations contained in the 33rd Report of Committee on the Ministry of Urban Development—CPWD—Maintenance of Buildings.

—————

**PUBLIC ACCOUNTS COMMITTEE**

[English]

**Eightieth and Ninetieth Reports**

**SHRI E. AYYAPU REDDY (Kurnool) :** I beg to present the following Reports (Hindi and English versions) of the Public Accounts Committee :

- (i) Eightieth Report on action taken by Government on the recommendations contained in their 231st Report (Seventh Lok Sabha) relating to Financial Review-cum-Commercial accounts of Canteen Stores Department.
- (ii) Ninetieth Report on India Government Mint, Bombay—Overview.

12.19 hrs.

—————

**COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES**

[English]

**Twenty-third Report**

**SHRI K. D. SULTANPURI (Simla) :** I beg to present the Twenty-third Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Railways (Railway Board)—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in Western Railway.

—————

**COMMITTEE ON SUBORDINATE LEGISLATION**

[English]

**Fourteenth Report**

**SHRI VAKKOM PURUSHOTHAMAN (Alleppey) :** I beg to present the Fourteenth Report (Hindi and English versions) of the Committee on Subordinate Legislation.

—————

12.20 hrs.

**MATTERS UNDER RULE 377**

[English]

- (i) Need to provide special Central assistance to the Government of Karnataka to meet the drought situation

**SHRI SRIKANTA DATTA NARASIMHARAJA WADIYAR (Mysore) :** Karnataka State had been experiencing successive drought in the last four years. Every year, one part or the other of the State experiences unprecedented drought due to the weak or late arrival of south-west monsoons. The widespread failure of the paddy crop led to severe droughts in the coastal/main land, areas of Uttar Kanada, Shimoga, Belgaum and Dharwad districts of the State. As many as 6843 villages of 913 mandals, spread out over 94 taluks of 13 districts of the State are affected by present drought. The total human population of these villages comes to 70 61 lakhs and the cattle population 41.03 lakhs.

In the context of the above situation, it has become necessary to provide for scarcity relief to both people and cattle of affected villages. It is also necessary to make special provision for drinking water and fodder supplies in those areas. In the normal course measures could have been funded out of the margin money which is available to the State Government for such purposes. But the present drought is of very serious nature and the State Government is financially not sound to bear the funds required to combat the present drought situation.